

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
19-04-2024 AT 10:30 AM**

**Company Petition IB/153/2021
AND
IA (IBC) 250/2024 in Company Petition IB/153/2021
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Pridhvi Asset Reconstruction and
Securitisation Company Ltd

...Financial Creditor

AND

Sri Pavana Keerthi Hotels India Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 250/2024

Learned Counsel Mr Praveen Jain, for Financial Creditor present through Video Conference.

No representation for the applicant.

Call on 04.06.2024 along with the main company petition.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)